

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 726 of 2004

Jabalpur, this the 3rd day of September, 2004

Hon'ble Mr. M.P. Singh, Vice Chairman  
Hon'ble Mr. Madan Mohan, Judicial Member

1. Jaynath Sarkar  
S/o Late J.N. Sarkar  
Aged about 31 years  
Law Assistant(Officiating)  
Kalyanbagh,
2. Bhaskar Guha  
Late A.B. Guha  
Aged about 28 years  
Law Assistant(Officiating)  
Near Prasant Traders  
Deori Khurd, Bilaspur.
3. Smt. Devika Singh  
W/o Shri Phool Singh  
Aged about 34 years  
Sr. Clerk  
R/o Qr. No.1008 NE Colony  
Bilaspur.
4. Sanjay Singh  
S/o PN Singh  
Aged about 34 years  
Guard R/o Qr. No.HIG-9  
Chandela Vihar,  
Bilaspur
5. P.Prasad Rao  
S/o Shri PN Rao  
Aged about 45 years  
C.A. Rly Qr.No.1196/1  
Wireless Colony, Bilaspur.
6. K.P. Suryavanshi  
S/o Mr. Suryavanshi  
Aged about 40 years  
Technical-I,  
Rly Qr. No.65/3, New Rly Colony  
Korba
7. S. Maqsood Ali  
S/o SAD Ali  
Aged about 36 years  
TTE, Rly Qr. No.52/3  
Bly Colony, Rajnandgaon.

APPLICANT

(By Advocate - Shri V. Tripathi)

VERSUS

1. Union of India,  
Ministry of Railway(Railway Board)  
Through its Chairman,  
Rail Bhawan,  
New Delhi.
2. The General Manager,  
South East Central Railway,  
Bilaspur.
3. The Chief Personnel Manager  
South East Central Railway Bilaspur



4. The Divisional Railway Manager  
South East Central Railway,  
Bilaspur.

RESPONDENTS

ORDER (ORAL)

By M.P. Singh, Vice Chairman -

By filing this OA, the applicant has sought the following main reliefs :-

- "(i) Set aside the selection of Law Assistant held on 14.3.2004.
- (ii) Direct the respondents regularize the applicants as Law Assistant.
- (iii) Direct the respondents regularize the applicants as Law Assistant.
- (iv) Treat the applicant No.1 & 2 as Law Assistant from the date of their initial promotion as officiating L.A. with all consequential benefits."

2. The brief facts of the case are that the applicants 1 & 2 are working as Law Assistants against existing vacancies of Chief Law Assistants in South-East Central Railway, Bilaspur since June 2003. The respondents have conducted a selection of Law Assistant on 14.3.2004 by conducting a written examination. The applicants have stated that the selection of Law Assistant conducted by the respondents was full of infirmities and a lot of irregularities were committed while making the selection. In this connection they have submitted a representations dated 6.8.2004 (Annexure-A-7) and 5.8.2004 (Annexure-A-8). The learned counsel submitted that he will be satisfied if a direction is given to the respondents not to finalise the selection till their representations are decided by them.

3. In the facts and circumstances of the case, we dispose of this OA by directing the respondents to consider the aforesaid representations of the applicant by passing a speaking, detailed & reasoned order within a period of two months of the receipt of this order. The applicants are directed to supply a copy of this order as well as this OA to the respondents within a week from the date of receipt of this order. We further direct the respondents that

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till the aforesaid representations are decided by them,  
they may not finalise the selection.

(Madan Mohan)  
Judicial Member

(M.P.Singh)  
Vice Chairman

rkv.

प्रतांकन सं. ओ/व्या..... जलपुर, दि.....  
प्रतिलिपि अवैति:—  
(1) रामेश राज व्याधान नार लोहिया, जलपुर  
(2) आदित्य शी/दीपा/दि/दि..... को काउसल  
(3) प्रसादी शी/दीपा/दि/दि..... को काउसल  
(4) विष्णु नार, जलपुर राजस्थ  
सुविधा एवं आवश्यक कार्यवाही देव  
उप रजिस्टर

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